IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.728 of 1993

DATE OF JUDGMENT: 6th July, 1993

BETWEEN:

Mr. D.Venkateswarlu .. Applicant

AND

1. The Superintendent of Post Offices,
   Khammam Division.

2. The Director General,
   Department of Posts,
   New Delhi-1. .. Respondents

APPEARANCE:

COUNSEL FOR THE APPLICANT: Mr. Krishna Devan, Advocate

COUNSEL FOR THE RESPONDENTS: Mr. N.R.Devaraj, Sr. SC for
Central Government.

CORAM:

Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.)

JUDGMENT OF THE SINGLE MEMBER BENCH DELIVERED BY THE HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

This is an application filed under Section 19 of the Administrative Tribunals Act, 1985 to direct the respondents to ~~xxxx~~ pay the daily allowance for the period of induction to Postal Assistant Training in PTC, Mysore from 21.10.1991 to 10.1.1992. The facts giving rise to this OA in brief are as follows:-

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(12)

The applicant was working as Group-D, Khammam Head Post Office, Khammam Division and selected as Postal Assistant in 1991. Prior to appointment to such cadre, the applicant had undergone Induction to Postal Assistant Training in PTC, Mysore from 21.10.1991 to 10.1.1992 in pursuance of the directions of the 1st respondent dated 9.10.1991. The applicant actually underwent the said training at Mysore from 21.10.1991 to 10.1.1992. The applicant is paid only the travelling allowance but he is denied the daily allowance. The travelling allowance is said to have been paid to the applicant on 30.6.1992. As the daily allowance has been denied to the applicant, the applicant has approached this Tribunal for the relief as already indicated above.

2. We have heard today Mr. Krishna Devan, learned counsel for the applicant and Mr. N.R.Devaraj, learned Senior Standing Counsel for the respondents.

3. Admittedly, the applicant had gone to Mysore to undergo the said training as per the orders of the competent authority. The fact that the applicant had completed the training in PTC, Mysore from 21.10.1991 to 10.1.1992 is not in dispute in this OA. While undergoing the said training, the applicant should have spent some amount towards Boarding and Lodging charges. For all purposes it has got to be taken that the applicant was on official duty "outside the headquarters" while undergoing the training. So, as the applicant had been on official duty outside the headquarters, it is fit and proper to direct

T.C.R.

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Copy to:-

1. The Superintendent of Post Offices, Khamman Division.
2. The Director General, Department of Posts, Dak Bhavan, Sansad Marg, New Delhi-1.
3. One copy to Sri. Krishna Devan, advocate, CAT, Hyd.
4. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
5. One spare copy.
6. One copy to Library, CAT, Hyd.

Rsm/-

the respondents to pay the daily allowance to the applicant in accordance with the rules and regulations. In the result, the respondents are directed to pay the daily allowance for which he is entitled to in accordance with the rules for the period of training in PTC, Mysore from 21.10.1991 to 10.1.1992. If any payment had already been made, the same shall be deducted from out of the amount that is payable in pursuance of the orders of this Tribunal. Even the applicant has claimed interest for the delayed payment but we are not inclined to award any interest to the applicant. Hence, his claim for payment of interest is rejected. This order shall be implemented within two months from the date of communication of this order.

4. We were informed that some interest had been collected from the applicant on the advance paid to the applicant to undergo the said training. If it is so, the said interest shall be refunded to the applicant.

5. The application is accordingly allowed. Party shall bear his own costs.

(Dictated in the open Court).

(T.CHANDRASEKHARA REDDY)
Member (Judl.)

Dated: 6th July, 1993.

Dy. Registrar

vsn

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O-A-728/93

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTY : MEMBER(AD)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(J)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM :M(A)

Dated : 6/7/1993

~~ORDER~~/JUDGMENT:

~~M.A./R.A./C.A. No.~~

~~in~~
O.A.No. 728/93.

T.A.No. (w.p.)

Admitted and Interim directions
issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

Rejected/ Ordered

No order as to costs.

pvm